

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-287
ANSWERED ON- 24/07/2024

TOLL PLAZAS

287. SHRI M. MOHAMED ABDULLA:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Union Government is aware of some toll plazas breaching rules, if so, the details of identified toll plazas, State-wise, and the amount of funds collected illegally so far in the last three years;
- (b) whether NHAI has imposed stricter penalties on toll operators for breaching contracts so far in the last three years, and if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) User fee (toll) is collected at a user fee (Toll) plaza on National Highways as per the respective User fee notification published in Gazette of India.

The issue of unauthorised collection by User Fee Collecting agency or Concessionaire is dealt with as per the stipulations of National Highways Fee Rules and respective Concession/Contract Agreement.

(b) & (c) Penalties imposed on Defaulting User Fee Collecting Agencies towards breach of Rules or Contractual obligations are at Annexure.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (b) & (c) OF RAJYA SABHA UNSTARRED QUESTION NO. 287 FOR ANSWER ON 24.07.2024 ASKED BY SHRI M. MOHAMED ABDULLA REGARDING TOLL PLAZAS.

Details of penalties imposed on defaulting User Fee Collecting Agency towards breach of Rules/Contractual obligation in the last three years:

Sr. No.	User fee Plaza Name	Project Name	PIU/RO	Financial Penalties imposed due to breach of Contract Agreement in last three years (Rs.)	Remarks
1.	Mahauri (Km. 147.705)	Bameetha- Satna Section of NH-75 in Madhya Pradesh	Chhatarpur/ Jabalpur	1,00,000	Due to poor/ non- maintenance of Toilet blocks
2.	Ujara (Km. 180.260)	Sagar-Chhatrpur Road section of NH-86 in Madhya Pradesh	Chhatarpur/ Jabalpur	2,00,000	
3.	Odhaki Paipkhar (Km. 262.100)	Rewa-Katni- Jabalpur section of NH- 30 in Madhya Pradesh	Katni/ Jabalpur	3,00,000	Due to Misconduct/ Misbehave to public, inadequate deployment of the personnel
4.	Goragaon (Km. 42.700)	Mihona to Lahar to Daboh Section of NH-552E in Madhya Pradesh	Gwalior/ Jabalpur	1,00,000	Due to lack of Operational transparency at the fee plaza
5.	Rati Rampura (Km. 267.4)	Morena to Porsa section of NH 552 Extension		2,00,000	Debarred for six (06) months with effect from 21.02.2024 due to user fee collection through unauthorized system and breach of operational transparency.

Sr. No.	User fee Plaza Name	Project Name	PIU/RO	Financial Penalties imposed due to breach of Contract Agreement in last three years (Rs.)	Remarks
6.	Mohtara (Km. 426.967)	Rewa-Katni- Jabalpur section/NH- 7 (New NH-30) in Madhya Pradesh	Jabalpur/ Jabalpur	7,20,000	Penalty for charging excess user fee
7.	Newli (Km. 54.100)	Biaora to Maksudangarh Section of NH- 752B in Madhya Pradesh	Vidisha/ Bhopal	1,00,000	Due to poor/ non- maintenance of fee plaza
8.	Johariya Shiekh (165.350)	Bhopal-Sagar- Sanchi Section of NH 86 Ext (New NH 146) in Madhya Pradesh	Vidisha/ Bhopal	1,00,000	
9.	Undewadi (Supe) (Km 18.585)	Patas - Baramati section of NH- 965G in Maharashtra	Pandharpur/ Mumbai	3,45,000	Penalty for charging excess user fee
10.	Undewadi (Supe) (Km 18.585)	Patas - Baramati section of NH- 965G in Maharashtra	Pandharpur/ Mumbai	1,00,000	Due to Non- maintenance of Toilet blocks
11.	Lacchiwala (Km 167.560)	Haridwar- Dehradun section at km 167.560 NH- 58 (new NH -34) in Uttarakhand	Vasant Vihar/ Uttarakhand	6,00,000	Penalty for charging excess user fee
12.	Nuruddinpur (Km 40.000)	Raebareilly- Jaunpur section of NH-321 in Uttar Pradesh	Raebareli/ Varanasi	1,00,000	Due to Misconduct/ Misbehavior by plaza staff
13.	Itaura Bujurg (Km 25.165)	Raebareilly- Allahabad Section of NH-24B in Uttar Pradesh		1,00,000	
14.	Andhiyari (Km 85.195)	Raebareilly- Allahabad Section of NH-24B in		2,00,000	

Sr. No.	User fee Plaza Name	Project Name	PIU/RO	Financial Penalties imposed due to breach of Contract Agreement in last three years (Rs.)	Remarks
		Uttar Pradesh			
15.	Jindpur (Km 229.006)	Raebareilly to Banda section of NH-232 in Uttar Pradesh		2,00,000	
16.	Jindpur (Km 229.006)	Raebareilly to Banda section of NH-232 in Uttar Pradesh		5,00,000	Due to Non-resolution of complaints
17.	Kaithi (at Km. 28.585)	Varanasi-Gorakhpur section of NH-29	Varanasi/ Varanasi	Debarred for 6 months with effect from 31.05.2024 and Contract Agreement terminated	Due to overcharging of user fee from overloaded vehicles, excess collection of fee, Misbehavior with road users
18.	Pudapada & Nildungri (Km 551.800)	Teleibani to Sambalpur Section of NH-6(New NH-53) in Odisha	Sambalpur, Odisha	2,00,000	Due to Misinformation regarding cash collection
19.	Pudapada & Nildungri (Km 551.800)	Teleibani to Sambalpur Section of NH-6(New NH-53) in Odisha	Sambalpur, Odisha	22,50,000	Penalty for charging excess user fee
20.	Balangir (Km 15.250)	Bolangir-Khurda Section of NH-57 in Odisha	Sambalpur, Odisha	1,00,000	Due to Non Maintenance of Sign Board
21.	Kadligarh (Km 102.576)	Naktideuli to Boudh Section of NH-153B in Odisha	Sambalpur/ Odisha	4,00,000	Due to Non-operational of fee Plaza

Sr. No.	User fee Plaza Name	Project Name	PIU/RO	Financial Penalties imposed due to breach of Contract Agreement in last three years (Rs.)	Remarks
22.	Padmanvapur (Km 73.425)	Balasore to Baripada to Jharpokharia section of NH-18 (Old NH-5) in Odisha	Chandikhole/ Odisha	1,50,000	Penalty for charging excess user fee
